

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 105

CP (IB) No.205/Chd/Chd/2021

IN THE MATTER OF:

State Bank of India

...Petitioner

Vs.

Jatinder Singh

...Respondent/Personal Guarantor

Under Section: 95, IBC 2016

Order delivered on 01.07.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner:

Mr. Harsh Garg, Advocate

Mr. Pulkit Goyal, Advocate

For the Respondent/:

Mr. Aalok Jagga, Advocate

Personal Guarantor

Mr. APS Madaan, Advocate

For the RP:

Ms. Ramneek Kaur Mann, Advocate

ORDER

Vakalatnama has been filed by Ld. Counsel for the respondent/Personal Guarantor vide Diary No. 00957/7 dated 09.05.2024, Reply has been filed by Ld. Counsel for the respondent vide Diary No. 00957/6 dated 20.05.2024, Rejoinder to the reply of the main petition as well as objections to the report of RP have been filed by Ld. Counsel for the Petitioner vide Diary No. 00957/8 dated 02.05.2024. All are taken on record. Ld. Counsels for the parties are directed to file short written submissions at least one week before the next date of hearing by exchanging copies with each other. List the matter for arguments on 20.08.2024.

Sd/-

Sd/-

(L. N. GUPTA)
MEMBER (T)

Preeti

(HARNAM SINGH THAKUR)
MEMBER (J)